NATIONAL COMPANY LAW TRIBUNAL DIVISIONAL BENCH **CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH,

CHENNAI NATIONAL COMPAN 10.30 AM		
PRESENT: SHRI K. ANANTHA	PADMANABHA SWAMY, ME ARIEF TARIQ, MEMBER-JU	EMBER-JUDICIAL
APPLICATION NUMBER	: : CP/9/2016 : PLANT LIPIDS PVT LTD : SYNTHITE INDUSTRIES LTD & 9 others	
PETITION NUMBER		
NAME OF THE PETITIONER(S)		
NAME OF THE APPLICANT(S)		
UNDER SECTION	: 58	
S.No. NAME (IN CAPITAL) SIGNATURE	DESIGNATION	
	REPRESENTATION BY	 Z WHOM
for The Bhaskay	counsel for	9
fer Ne Bhaskar Periyadarshini N Smrtha vanderas	coursel for Petitioner	Swellia
Smootha vanders		
keer thi		
Swiff of	Consel for R2-R8	(Sort)
SRINIVASAN. M.D	1.10-	11.
HREY AMBAK KANNAN	Council to	John

ORDER

Ms N Priyadarshini, counsel for applicant present. Shri Thriyambak Kannan, counsel for R1 and Shri M D Srinivasan, counsel for R1 to R9 are present. R10 is a formal party who transferred the shares to P1. Counsel for the applicant has filed an affidavit stating the compliance of Rule 35 of NCLT, 2016, wherein the requirement of advertisement is fulfilled. Counsel for R1 has stated that he will file the objections in the Registry by tomorrow, the copy of which is given to the other side. Counsel for R2 to R9 undertakes to file vakalat and stated that he adopts the objection filed by R1. Counsel for petitioner is directed to file rejoinder, if any, within two weeks. The matter is posted for final arguments.

Put up on 02.02.2017 at 10.30 A.M.

(Ch. Md. Sharief Tariq) Member (Judicial)

(K.Anantha Padmanabha Swamy) Member (Judicial)